GOVERNMENT OF INDIA SHIPPING LOK SABHA

UNSTARRED QUESTION NO:2166 ANSWERED ON:20.07.2009 REGULATE THE FUNCTIONS OF MAJOR PORTS Adsul Shri Anandrao Vithoba;Owaisi Shri Asaduddin

Will the Minister of SHIPPING be pleased to state:

(a) whether the Government has decided to set up Regulatory Authority to Regulate the functioning of major ports along with coastline of the country;

(b) if so, the details thereof and the time by which such Authority is likely to be set up;

(c) whether this authority is likely to replace Major Ports Trusts in the Country;

(d) if so, the details thereof and the main mandate of this authority; and

(e) the steps taken by the Government to monitor the performance standards of the ports authorities and the private operators?

Answer

MINISTER OF SHIPPING (SHRI G.K. VASAN)

(a) to (e): A Committee under the Chairmanship of Additional Secretary & Financial Advisor, Ministry of Shipping was formed to examine the role of Tariff Authority for Major Ports (TAMP), Mumbai, vis-a-vis its performance regulation, the organizational structure and the statutory framework for the purpose of strengthening of Tariff Authority for Major Ports. The Committee has finalized the draft Major Ports Regulatory Authority Bill, 2009 and the same has been hosted on the website for inviting comments/views of the various stakeholders on the proposed Act. The Bill, if enacted by Parliament, will be a successor to the provisions currently enshrined in the Major Port Trusts Act, 1963 in so far as the working of Tariff Authority for Major Ports is concerned. No final decision on the issue has yet been taken.